

Item No.11



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1357/2021

This the 20th Day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Ms. Lalita
Aged about 43 years,
W/o Sh. Devinder
H/o H.No.18, VPO Pooth Khurd,
Delhi 110039
(Working on the post of TGT (Hindi),
Employee ID: 20100587, Group C)

... Applicant

(By Advocate : Shri S.K. Gupta)

Versus

Govt. of NCT of Delhi through

1. Chief Secretary,
Govt. of NCT of Delhi
Players Building,
I.P. Estate, New Delhi.
2. Director,
Directorate of Education,
Old Secretariat, New Delhi.
3. Dy. Director of Education,
District North West A,
BL Block, Shalimar Bagh, Delhi.
4. Dy. Director of Education,
Zone-X, BL Block, Shalimar Bagh, Delhi.

... Respondents

(By Advocate : Shri Saurabh Chadda and Shri H.A. Khan)

O R D E R (ORAL)**Mr. Justice L. Narasimha Reddy, Chairman :**

The applicant is working as TGT (Hindi) in the Directorate of Education, Government of Delhi. She felt aggrieved by the entries made in the ACRs of the years 2012-2013, 2013-2014 and 2014-2015. On consideration of her representation, the Deputy Director of Education constituted a committee comprising of three officers vide order dated 15.09.2020. The grievance of the applicant is that no steps have been taken so far for the upgradation of the ACRs, for the three years, referred to above.

2. This OA is filed with a prayer to direct the respondents to take necessary steps for upgradation of ACRs and to consider her case for promotion to the post of PGT (Female). The applicant contends that the remarks in the ACRs for the three years were made without any basis and the competent authority has already constituted a committee to look into the correctness of those entries. She contends that on account of delay in the process, her opportunities for promotion to the next higher post are getting adversely affected.

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3. We heard Shri S.K. Gupta, learned counsel for the applicant and Shri Saurabh Chadda for Shri H.A. Khan, learned counsel for the respondents.

4. The OA is filed in a very limited context. The applicant felt aggrieved by the entries made in the ACRs for the three years and fairly enough, the Deputy Director constituted a committee to look into the issue. Nearly 10 months have elapsed ever since the committee was constituted. By any standard, it is a very long time to consider the issue of such a small magnitude.

5. We, therefore, dispose of the OA, directing the Deputy Director to complete the process of the consideration of the ACRs of the applicant for the three years, within a period of eight weeks, from the date of receipt of a copy of this order.

There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/sd/rk/ns/akshaya/